ESSAR

SALAYA BULK TERMINALS LIMITED

Regd. Office: Salaya Administrative Building, 44 KM, P. O. Box 7, Taluka Khambaliya, District Dev Bhoomi Dwarka, Jamnagar, Gujarat - 361305, India., **Tel:** +91 22 66601100, **Email:** epl.secretarial@essarport.co.in, **Web.:** www.essarports.co.in, **CIN:** U61100GJ2014PLC078242

NOTICE

Notice is hereby given that the Fifth Annual General Meeting("5th AGM") of Salaya Bulk Terminals Limited ("the Company") will be held at the registered office of the Company at Salaya Administrative Building, 44 KM, P. O. Box 7, Taluka Khambaliya, District Dev Bhoomi Dwarka, Jamnagar, Gujarat- 361305, India, on Thursday, September 19, 2019 at 11.30 a.m.

The Annual Report for the financial year 2018-19 including the Notice convening the meeting has been sent to the members to their registered by post / courier and electronically to those members who have registered their email address with the Depositories / Company.

The Annual Report for the financial year 2018-19 including the notice convening the meeting is available on the website of the Company (www.essarports.com) and also available for inspection at the Registered office of the Company on all working days except Saturdays, Sundays and Public Holidays, during business hours up to the date of the Meeting.

In terms of Section 108 of the Companies Act, 2013 ("the Act") and the rules made thereunder, the Company is providing electronic voting (e-voting) facility to its members for voting on the business as specified in the Notice convening the 5th AGM of the Company.

Members are informed that the e-voting commences on Saturday, September 14, 2019 at 9.00 a.m. and ends on Wednesday, September 18, 2019 at 5.00 p.m. The e-voting module shall be disabled for voting after 5.00 p.m. on Wednesday, September 18, 2019. Once the vote on a resolution is cast by the members, the members shall not be allowed to change it subsequently. The Notice of the 5th AGM is available on the Company's website @ www.essarports.com.

Notice is also hereby given that the Company has fixed Thursday, September 12, 2019 as the Record Date for the purpose of identifying the members for the purpose of AGM who are entitled to vote on the Resolutions set forth in the Notice.

Any person who becomes member of the Company after dispatch of the Notice of the Meeting and holding shares as of the cut-off date may obtain the User ID and password inter alia by sending a request at helpdesk.evoting@cdslindia.com. The detailed procedure for obtaining User ID and password is also provided on CDSL's website and in the Notice of the meeting which is available on Company's website. If the member is already registered with CDSL for e-voting, he can use his existing User ID and password for casting the vote through remote e-voting.

The members who have cast their vote(s) by remote e-voting may also attend the Meeting but shall not be entitled to cast their vote(s) again. The facility for voting through ballot paper will be made available at the Meeting and members attending the Meeting who have not cast their vote(s) by remote e-voting will be able to vote at the Meeting through ballot paper.

The members are requested to note the following contact details for addressing queries/ grievances, if any:

Mr. Mehboob Lakhani (022-23058543) or
Mr. Rakesh Dalvi (022-23058542)
Central Depository Services India Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 E-mail: helpdesk.evoting@cdslindia.com.

By order of the Board of Directors
Sd/-
Bhawani Shankar Thanvi
Place: Mumbai **Company Secretary**
Date : August 28, 2019 **M. No.A50535**

Vardhman
Delivering Excellence. Since 1965.

VARDHMAN SPECIAL STEELS LIMITED

Registered Office: Vardhman Premises, Chandigarh Road, Ludhiana-141 010 (Punjab), India
Tel No: 0161-2228943-48, Fax: 0161- 2601048
PAN: AADCV4812B, CIN: L27100PB2010PLC033930
Email: secretarial.lud@vardhman.com
Website: www.vardhman.com /www.vardhmansteel.com

NOTICE OF AGM, BOOK CLOSURE AND E-VOTING DETAILS

Notice is hereby given that the 9th Annual General Meeting of the Members of Vardhman Special Steels Limited is scheduled to be held on **Friday, 20th September, 2019 at 10:00 a.m.** at Regd. Office, Vardhman Premises, Chandigarh Road, Ludhiana- 141010.

Pursuant to the provisions of Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and the Share Transfer Books of the Company will remain closed from Monday, 9th September, 2019 to Friday, 20th September, 2019 (both days inclusive) as Annual Book Closure.

Further, pursuant to the provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide members facility to exercise their right to vote at the Annual General Meeting (AGM) by electronic means and the business may be transacted through E-voting Services. The facility of casting the votes by members using an electronic voting system from a place other than the venue of the meeting ("remote e-voting") will be provided by Central Depository Services (India) Limited (CDSL).

In this regard, your Demat Account/Folio Number has been enrolled by the Company for your participation in e-voting on resolutions placed by the Company on e-voting system.

The Annual Report of the Company including Notice of the AGM of the Company, Attendance Slip and Proxy Form can be downloaded from the website of the Company www.vardhman.com /www.vardhmansteel.com. Physical copies of Annual Report for F.Y. 2018-19 have been sent to all other members at their registered address in the permitted mode. The dispatch of Annual Report has been completed on Tuesday, 27th August, 2019.

All the members are informed that:

i. The remote e-voting period shall commence from **Tuesday, 17th September, 2019** from 9:00 a.m. and shall end on **Thursday, 19th September, 2019** at 5:00 p.m;

ii. The cut-off date for determining the eligibility to vote by electronic means is **Friday, 13th September, 2019;**

iii. Any person, who acquires shares and becomes member of the Company after **27th August, 2019** i.e. date considered for dispatch of the Notice of AGM and holding shares as of the cut-off date i.e. **Friday, 13th September, 2019**, may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com. However, if a person is already registered with CDSL for e-voting then existing user ID and password can be used for casting vote;

iv. Members may note that:

a) The remote e-voting module shall be disabled by CDSL after the aforesaid date and time for e-voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;

b) The facility for voting through ballot paper shall be made available at the AGM;

c) The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the cut-off date;

d) The members who have cast their vote by remote e-voting prior to the AGM may attend the AGM but shall not be entitled to cast their vote again; and

e) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting as well as voting at the AGM through ballot paper;

f) The Chairman shall, in the AGM, at the end of discussion on the resolutions on which voting is to be held, allow voting with the assistance of scrutinizer, by use of ballot paper for all those members who are present at the AGM but have not cast their voting by availing the remote e-voting facility.

g) The Scrutinizer shall upon the conclusion of the e-voting period, unblock the votes in the presence of at least two witnesses not in the employment of the Company and make a report of the votes cast in favour or against, if any, forthwith to the Chairman of the Company. The result of the resolution passed at the AGM will be declared within 48 working hours from the conclusion of AGM.

In the case of any queries on e-voting, you may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at www.evotingindia.com under help section or write an e-mail to helpdesk.evoting@cdslindia.com or contact CDSL at the following toll free no.:1800-200-5533

For any queries you may contact the following:-

Contact Person:	Ms. Sonam Taneja
Designation:	Company Secretary
Address:	Registered Office, Vardhman Premises, Chandigarh Road, Ludhiana-141010, Punjab
E-mail:	Secretarial.lud@vardhman.com
Phone No.:	0161-2228943-48

By order of the Board of Directors
Sd/-
(Sonam Taneja)
Place: Ludhiana **Company Secretary**
Date : 27.08.2019

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VEDANTA LIMITED

CIN: L13209MH1965PLC291394

Regd. Office: 1st Floor, 'C' Wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai-400093
Phone No. +91-22 6643 4500 Fax: +91-22 6643 4530; Website: www.vedantalimited.com; email id: comp.sect@vedanta.co.in

NOTICE

Sub.: Transfer of unclaimed dividend and/or equity Shares of the Company to the Account of the Investor Education and Protection Fund (IEPF) Authority (IEPF) Authority

Notice is hereby given pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as notified by the Ministry of Corporate Affairs as amended from time to time ("the Rules").

As per the Companies Act, 2013 and Rules, all shares in respect of which dividend has not been paid/ claimed for seven consecutive years or more shall be transferred to the account of Investor Education and Protection Fund (IEPF) Authority. In case where there is a specific order of court or tribunal or statutory Authority restraining any transfer of such shares and payment of dividend or where such shares are pledged or hypothecated under the provisions of the Depositories Act, 1996, the Company shall not transfer such shares to the Fund.

Accordingly, the corresponding shares on which the dividend was declared by the Company during the financial year 2012-13 is unclaimed for a period of seven consecutive years shall be transferred to the IEPF Authority.

The list of unpaid/unclaimed dividend and the shares that are liable to be transferred to IEPF are also available on the website of the Company i.e. www.vedantalimited.com.

In case the Company does not receive any communication from the concerned shareholders by **October 15, 2019** or such other date as may be extended, the Company shall, with a view to comply with the requirements as set out in the IEPF Rules, shall transfer the shares and unclaimed dividend amount to the IEPF Authority without any further notice as per the procedure laid by IEPF Authority.

In case shares held in physical form: Those shareholders who hold shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Company shall issue new share certificate(s) in lieu of the original held by them for the purpose of demat prior to transfer to IEPF Authority as per the IEPF Rules. Subsequently, the original share certificate(s) in name of the respective shareholder(s) stand(s) cancelled and shall be deemed non-negotiable.

In case shares are held in Demat mode: By transfer of shares directly to Demat account of IEPF Authority with the help of the Depository Participants.

The concerned shareholders may note that, they can claim such transferred shares(s) along with the dividend(s) from the IEPF Authority after complying with the necessary procedures as prescribed by the Rules. The full details of such process are available at www.vedantalimited.com

For any queries on the subject matter,

a) you may contact the Registrar & Transfer Agent(s): M/s Karvy Fintech Private Limited, Unit: Vedanta Limited, Karvy Selenium, Tower-B, Plot 31-32, Financial District, Gachibowli, Nanakramguda, Hyderabad – 500032. Tel: +91 40 67162222; Email id: einward.ris@karvy.com.

b) members may also write to the Company at the registered office or send an e-mail to comp.sect@vedanta.co.in.

For Vedanta Limited
Place: Gurugram **Prerna Halwasiya**
Date: August 28, 2019 **Company Secretary & Compliance Officer**

POST OFFER ADVERTISEMENT UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

RELIANCE NIPPON LIFE ASSET MANAGEMENT LIMITED

CIN: L65910MH1995PLC220793
Registered Office: Reliance Centre, 7th floor, South wing, off Western Express Highway, Santacruz (East), Mumbai 400 055, India; **Website:** www.reliancemutual.com

Open Offer ("**Offer**" / "**Open Offer**") for acquisition of up to 15,57,42,818 (Fifteen crores fifty seven lakhs forty two thousand eight hundred and eighteen only) fully paid-up equity shares of face value of INR 10 (Indian Rupees ten only) each ("**Shares**") representing 25.33% (twenty five point three three percent) of the Expanded Voting Share Capital of Reliance Nippon Life Asset Management Limited ("**Target Company**") from the Public Shareholders of the Target Company by Nippon Life Insurance Company ("**Acquirer**") ("**Offer**" / "**Open Offer**")

This post offer advertisement ("**Advertisement**") is being issued by Morgan Stanley India Company Private Limited ("**Manager to the Offer**"), on behalf of the Acquirer pursuant to and in accordance with regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations**") in respect of the Open Offer.

This Advertisement should be read in continuation of, and in conjunction with the Public Announcement dated May 23, 2019 ("**PA**"), the detailed public statement that was published on May 30, 2019 ("**DPS**"), the announcement pertaining to increase in offer size published in the newspapers on July 2, 2019, the letter of offer dated July 11, 2019 ("**LoF**"), and the offer opening public announcement and corrigendum published on July 22, 2019 ("**Offer Opening Public Announcement and Corrigendum**"). The DPS and Offer Opening Public Announcement and Corrigendum were published in Business Standard (English) (all editions), Business Standard (Hindi) (all editions), and Navshakti (Marathi) (Mumbai edition).

Capitalized terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the LoF.

1 **Name of the Target Company** : Reliance Nippon Life Asset Management Limited
2 **Name of the Acquirer** : Nippon Life Insurance Company
3 **Name of the Manager to the Offer** : Morgan Stanley India Company Private Limited
4 **Name of the Registrar to the Offer** : Karvy Fintech Private Limited
5 **Offer Details:**
a **Date of Opening of the Offer** : July 23, 2019
b **Date of Closure of the Offer** : August 05, 2019
6 **Date of Payment of Consideration** : August 21, 2019
7 **Details of Acquisition:**

Sl.No	Particulars	Proposed in offer document		Actuals	
7.1	Offer Price (per Equity Share)	INR 230.00		INR 230.00	
7.2	Aggregate number of shares tendered in the Offer	15,57,42,818		64,815,152	
7.3	Aggregate number of shares accepted in the Offer	15,57,42,818		64,815,152	
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price)	INR 3582,08,48,140		INR 1490,74,84,960	
7.5	Shareholding of the Acquirer before agreements/public announcement • Number • % of Voting Share Capital$^{(1)}$	• 26,23,95,000 • 42.87%		• 26,23,95,000 • 42.87%	
7.6	Shares acquired by way of agreements • Number • % of Voting Share Capital	Such number of Equity Shares ("**SPA Shares**") which, taken together with the Equity Shares validly tendered and accepted in the Open Offer, would result in the Acquirer holding 75% (seventy five percent) of the equity share capital of the Target Company, as on the Completion Date.		Acquisition of 13,18,17,943$^{(2)}$ Equity Shares aggregating to 21.54% of the equity share capital of the Target Company$^{(1)}$ is proposed to be completed within the period as prescribed in terms of Regulation 22(3) of the SEBI (SAST) Regulations.	
7.7	Shares acquired by way of Open Offer • Number • % of Voting Share Capital$^{(1)}$	• 15,57,42,818 • 25.45%		• 64,815,152 • 10.59%	
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	Nil		Nil	
7.9	Post Offer shareholding of Acquirer • Number • % of Voting Share Capital$^{(1)}$	• 41,81,37,818 • 68.32%		• 32,72,10,152$^{(3)}$ • 53.46%$^{(3)}$	
7.10	Pre & Post offer shareholding of the Public • Number • % of Voting Share Capital$^{(1)}$	**Pre-Offer$^{(4)}$** 15,30,01,000 25.00%	**Post-Offer** Nil 0.00%	**Pre-Offer$^{(4)}$** 15,30,01,000 25.00%	**Post-Offer** 8,81,85,848 14.41%

(1) As a percentage of the total issued and paid-up equity share capital of the Target Company as on the date of this Advertisement, i.e. 61,20,37,460 Equity Shares.

(2) Assuming that the total issued and paid up equity share capital of the Target Company as on Completion Date (as defined in the SPA) remains the same as the total issued and paid-up equity share capital of the Target Company as on the date of this Advertisement.

(3) Pursuant to the acquisition of Equity Shares from the Seller in accordance with the terms of the SPA, which is proposed to be completed within the period as prescribed in terms of Regulation 22(3) of the SEBI (SAST) Regulations, the Acquirer shall hold 45,90,28,095 Equity Shares aggregating to 75.00% of the total issued and paid-up equity share capital of the Target Company as on the date of this Advertisement, i.e. 61,20,37,460 Equity Shares.

(4) As on the date of the LoF, i.e. July 11, 2019.

8 **Other information**

8.1 The Acquirer and its directors, in their capacity as directors, accept full responsibility for the information contained in this Advertisement and shall be jointly and severally responsible for the fulfillment of obligations under the SEBI (SAST) Regulations in respect of the Open Offer.

8.2 A copy of this Advertisement is expected to be available on the websites of SEBI (http://www.sebi.gov.in), the BSE Limited (www.bseindia.com), the National Stock Exchange of India Limited (www.nseindia.com) and the registered office of the Target Company.

Issued on behalf of Acquirer by the Manager to the Offer	Registrar to the Offer
Morgan Stanley **Morgan Stanley India Company Private Limited** **Address:** 18F, Tower 2, One Indiabulls Centre, 841, Senapati Bapat Marg, Mumbai 400013, India **Tel:** + 91 22 6118 1000; **Fax:** + 91 22 6118 1040 **E-mail:** rnamopenoffer@morganstanley.com **Contact Person:** Satyam Singhal **Website:** https://www.morganstanley.com/about-us/global-offices/india **SEBI Registration Number:** INM000011203	KARVY FINTECH **Karvy Fintech Private Limited** (Formerly known as KCPL Advisory Services Private Ltd) **Address:** Karvy Selenium Tower B Plot No 31 & 32, Financial District Nanakramguda, Serilingampally Mandal, Hyderabad 500032, India **Tel:** +91 40 6716 2222; **Fax:** +91 40 2343 1551 **Email:** rnlaml.openoffer@karvy.com; **Website:** https://www.karvyfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No.:** INR000000221

On behalf of the Acquirer

Nippon Life Insurance Company
Name: Yutaka Ideguchi
Title: Director

Place: Tokyo, Japan
Date: August 27, 2019

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SOBHAGYA MERCANTILE LIMITED

(CIN: L51900MH1983PLC031671)
Registered Office: 61, Mittal Towers, B Wing, 210, Nariman Point, Mumbai-400 021.
(Old Address: 1/25 & 1/26, 1st Floor, Tardeo Air Conditioned Market Society, Tardeo Road, Mumbai-400 034),
Tel No.: + 91 22 5630 1060/6630 1060; E-Mail ID: sobhagyamercantile9@gmail.com;
Website: www.sobhagyamercantile.com

Recommendations of the Committee of Independent Directors (**"IDC"**) on the Open Offer to the Public Shareholders of **Sobhagya Mercantile Limited ("SML"/"Target Company")** under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent Amendments thereto **["SEBI (SAST) Regulations, 2011"/"Regulations"]**.

1)	Date	August 27, 2019
2)	Name of the Target Company **("TC")**	Sobhagya Mercantile Limited
3)	Details of the Offer pertaining to TC	The Offer is being made by the Acquirers in terms of Regulation 3(1) and 4 of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 for acquisition up to 62,400 Equity Share of ₹10.00 each representing 26.00% of the Equity Share Capital/Voting Capital of the Target Company at a price of ₹10.00 (Rupees Ten only) **("Offer Price")**, payable in cash.
4)	Name of the Acquirers	1) Mr. Shrikant Bhangdiya : Acquirer 1 2) Mrs. Aarti Shrikant Bhangdiya : Acquirer 2 3) Mrs. Megha Miteshkumar Bhangdiya : Acquirer 3 4) Mrs. Sonal Kirtikumar Bhangdiya : Acquirer 4 5) Mrs. Manisha Omprakash Maniyar : Acquirer 5
5)	Name of the Manager to the Offer	Mark Corporate Advisors Private Limited
6)	Members of the Committee of Independent Directors	1) Mr. Devanshu Bansal : Chairman 2) Mrs. Suvarna Shinde : Member
7)	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	IDC members are Independent Directors on the Board of the Target Company. They do not have any Equity Holding in the Target Company. None of them have entered into any other contract or have other relationship with the Target Company.
8)	Trading in the Equity shares/ other securities of the TC by IDC Members	No trading in the Equity Shares of the Target Company has been done by any of the IDC Members.
9)	IDC Member's relationship with the Acquirers(Director, Equity shares owned, any other contract / relationship), if any	None of the IDC Members are Directors in companies where nominee of the Acquirers are acting as Director(s) nor have any relationship with the Acquirers in their personal capacities.
10)	Trading in the Equity Shares/ other securities of the Acquirers by IDC Members	Nil
11)	Recommendation on the Open offer, as to whether the offer is fair and reasonable	IDC is of the view that Open Offer is fair and reasonable.
12)	Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement **("PA")** dated June 14, 2019 in connection with the Offer issued on behalf of the Acquirers (b) The Detailed Public Statement **("DPS")** which was published on June 21, 2019 and (c) The Letter of Offer **("LoF")** dated August 20, 2019 Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹10.00 (Rupees Ten only) per Equity Share offered by the Acquirers (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the Regulations and prima facie appears to be justified.
13)	Details of Independent Advisors, if any	None
14)	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations, 2011.

For Sobhagya Mercantile Limited
Sd/-
Place: Mumbai **Devanshu Bansal**
Date: August 27, 2019 **Chairman-IDC**

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Fullerton Grihashakti

FULLERTON INDIA HOME FINANCE COMPANY LIMITED

Registered Office: Floor 1, Megh Tower, No 165 , Poonamallee High Road, Maduravoyal, Chennai -600095
Corporate Office: Floor 6, B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400076

DEMAND NOTICE

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorized Officer of Fullerton India Home Finance Company Limited (FIHFL) under the said Act. In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. The aforesaid notice sent through regd post/courier/speed post has returned unserved. In connection with above Notice is hereby given, once again to the said Borrower(s) to pay to FIHFC within 60days from the publication of this notice, the amount indicated therein below, together with further applicable interest from the date(s) mentioned below till the date of payment and /realization payable under the loan agreement read with other documents/writings, if any, executed by the said borrower(s).As security for due repayment of the loan, the following assets have been mortgaged to FIHFC by the said Borrower(s) respectively.

Sr.	Names of Borrower/ Co-Borrowers / Property Holders as the case may be	Date of Demand Notice u/s 13(2) & Total Outstanding	Description of secured assets/Mortgage Property
1	**Loan Ac No - 601807210356534** **1. Sajid Mohamad Ashik Nadaf** **2. Shabnam Sajid Nadaf** **3. M/s Hand Work** **Add 1:** Juhu Gali, Dualat Khan Chawl, Gilbert Hill Road, Near Faruquia Masjid, Andheri (west), Mumbai - 400 058, Maharashtra **Add 2:** Flat No. 304, 3rd Floor, C-wing, Building No. 12, Shail Kunj Complex, Phase I, Kanchan Universe Township, Vagulsar, Mahim Road, Palghar (west) 401 404, MH	**Dated 23/08/2019 Rs. 15,69,127.60** (Rs. Fifteen Lakhs Sixty Nine Thousand One Hundred Twenty Seven and Paise Sixty only)	All Piece And Parcel Property Bearing "flat No. 304, 3rd Floor, C-wing, Building No. 12, Shail Kunj Complex, Phase I, Kanchan Universe Township, Vagulsar, Mahim Road, Palghar (West) 401 404, Maharashtra" **Area Admeasuring 36.86 Sq. Mrtrs. Buit-up Area**
2	**Loan Ac No - 606307210234624** **1. Jignesh Jitendra Panchal** **2. Pooja Baburao Salvi** **3. J P Agro Services Jignesh Jitendra Panchal (Partner)** **4. Pinnace Agro Exim & Service Pvt. Ltd. Jignesh Jitendra Panchal (Director)** **Add 1:** Flat No. 806, 8th Floor, Versova Heights Chs Ltd., Building - 5/B, New Mhada Colony, Near Lokhandwala Circle, Andheri (west), Mumbai - 400 058, Maharashtra. **Add 2:** Flat No. 902, 9th Floor, A-wing, Building No. 5-a/b, Versova Heights Chs Ltd., New Mhada Colony, Lokhandwala Circle, Off BMC Road, Andheri (west), Mumbai - 400053, MH. **Add 3 :**3rd Floor Aml Centre, Shanti Nagar, Mahakali Road Near Paper Box Lane, Andheri (east), Mumbai - 400 093, Maharashtra. **Add 4 :** 4, Asmita Mogra Chs Ltd, 3rd Floor, A-wing, Building No. 5, Mogra Village, Andheri (East), Mumbai - 400 093, MH	**Dated 23/08/2019 Rs. 1,57,45,502.84** (Rs. One Crore Fifty Seven Lakhs Forty Five Thousand Five Hundred Two and Paise Eighty Four only)	All Piece And Parcel Property Bearing"flat No. 902, 9th Floor, A-wing, Building No. 5-a/b, Versova Heights Chs Ltd., New Mhada Colony, Lokhandwala Circle, Off Bmc Road, Andheri (west), Mumbai - 400 053, Maharashtra" **Area Admeasuring 699. 66 Sq. Ft. In Carpet Area**
3.	**Loan Ac No - 606307210256196 & 606307510258682** **1. Sachin Subhash Shinde** **2. Sonali Sachin Shinde** **3. Sachin Classes Sachin Subhash Shinde (prop.)** **Add 1:** Fanas Dongri H. No. 104, Ground Floor, Pen Navin Vasahat, Pen, Raigad 402 107, MH **Add 2:** Municipal H No. 10/104, K, Fanas Dongri, 2nd Floor, Sachin Clasess Building, Opp. Thane Bank, Pen, Raigad 402107, Mh **Add 3 :**Flat No. 205, 2nd Floor, B-wing, Arya Residency, Datar Alley, Borgaon Road, Pen, Raigad 402 107, Maharashtra.	**Dated 23/08/2019 Rs. 30,80,622.79** (Rs. Thirty Lakhs Eighty Thousand Six Hundred Twenty Two and Paise Seventy Nine only)	All Piece And Parcel Property Bearing"flat No. 205, 2nd Floor, B-wing, Arya Residency, Datar Alley, Borgaon Road, Pen, Raigad 402 107, Maharashtra." **Admeasuring 492 Sq. Mtrs. Car Pet Area.**
4.	**Loan Ac No - 601807210215593** **1. Maheshkumar B Tanna** **2. Geetaben Maheshkumar Tanna** **3. Dhruv Maheshkumar Tanna** **4. Ubon Thai Spa Maheshkumar B Tanna (Prop.)** **Add 1:** Flat No 202, B - Wing, New Link Palace Chs Ltd., Off New Link Road, Above C.C.D. Café, Lokhandwala Complex, Andheri (East), Mumbai - 400 053, Maharashtra. **Add 2:** Flat No. 103 & 104, Plot No. 67, Prema Chs Ltd., Swami Samarth Nagar Main Road, 4 X Road, Lokhandwala Complex, Andheri (west), Mumbai - 400 053, MH	**Dated 23/08/2019 Rs. 4,47,65,508.89** (Rs. Four Crores Forty Seven Lakhs Sixty Five Thousand Five Hundred Eight and Paise Eighty Nine only)	All Piece And Parcel Property Bearing"flat No. 103 & 104, Plot No. 67, Prema Chs Ltd., Swami Samarth Nagar Main Road, 4X Road, Lokhandwala Complex, Andheri (west), Mumbai-400 053, MH" **Area Admeasuring:** Flat No. 103 Admeasuring- 475 Sq. Ft. With Terrace Buitup Area, Flat No. 104 Admeasuring- 735 Sq. Ft. With Terrace Buitup Area

If the said Borrowers shall fail to make payment to FIHFC as aforesaid, FIHFC shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of FIHFC. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act

Place : Maharashtra Sd/- Authorised Officer
Date : 28/08/2019 **Fullerton India Home Finance Company Limited**